

Central Administrative Tribunal  
Principal Bench, New Delhi.

(6)

OA-2098/93  
MP-3048/93

- New Delhi this the 18th Day of April, 1994.

Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Smt. Har Kaur,  
W/o late Sh. Nawab Singh,  
R/o Vill.&P.O. Duhai,  
Distt. Ghaziabad(U.P.).

Sh. Ravinder Kumar,  
S/o late Sh. Nawab Singh,  
R/o Vill.&P.O. Duhai,  
Distt. Ghaziabad(U.P.).

Applicants

(By advocate Sh. V.P. Sharma)

versus

1. Union of India  
through the Secretary,  
Ministry of Defence(Production),  
Govt. of India, New Delhi.

2. The Director General of Inspection,  
ADM 7A, Deptt. of Defence Production,  
DHQ, New Delhi.

3. The Inspector of Metals,  
Ordnance, Factory Compound,  
Murad Nagar,  
Distt. Ghaziabad(U.P.).

Respondents

(Sh. Brij Lal, LDC on behalf of the respondents)

ORDER(ORAL)  
delivered by Hon'ble Mr. B.N. Dhoundiyal, Member(A)

In this O.A. applicant No.1 Smt. Har Kaur widow of late Sh. Nawab Singh seeks compassionate appointment for her second son, Sh. Ravinder Kumar, applicant No. 2.

Sh. Nawab Singh ~~an~~ ex Examiner expired on 25.1.1981 and his wife Smt. Har Kaur <sup>had</sup> submitted an application dated nil for employment of her eldest son Sh. Mange Ram which was rejected vide order dated 22.12.1981. Later, vide an application dated 7.11.1981

BW

she made a request for providing employment to her second son Sh. Mange Ram applicant No. 2. This request was turned down by order dated 4.12.1981. An appeal by Sh. Mange Ram was considered by the Defence Ministry and was turned down by an order dated 7.4.1983.

This application was filed in October, 1993 and is clearly barred by limitation. No application for condonation of delay has been filed. The learned counsel for the applicant states that he wishes to take benefit of the case of Smt. Sushma Goasain versus Union of India decided by the Hon'ble Supreme Court on 24.9.1992. It is clear that this bar of limitation cannot be ignored on the basis of the above mentioned judgement.

Even on merits, it can't be said that the competent authority has not applied its mind. It is clear that the following benefits were made available to applicant No.1 after expiry of her husband:-

1. Pension granted(Revised)	= Rs. 375-00
2. Gratuity	= Rs. 10477-00
3. CGEIS	= Rs. 5000-00
4. G.P.F.	= Rs. 16476-00
5. Deposit Linked Insurance	= Rs. 9950-00.

The O.A. is dismissed. There will be no order as to costs.

*B.N. Dholiyal*  
(B.N. DHUNDIYAL)  
MEMBER (A)

/vv/